
(2021) 03 P&H CK 0219

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 2593 Of 2021

Nancy And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 16-03-2021

Acts Referred:

Citation : (2021) 03 P&H CK 0219

Hon'ble Judges : Arun Kumar Tyagi, J

Bench : Single Bench

Advocate : Arun Kumar

Judgement

Arun Kumar Tyagi, J

The case has been taken up for hearing through video conferencing.

The petitioners, claiming themselves to be aged about 19 and 28 years respectively, have approached this Court seeking protection of their life and liberty on the averments that the petitioners, being major, performed marriage on 13.03.2021 at Tridev Snatan Dharam Prachar Samiti (Regd.), Booth No.249, MDC, Sector-4, Panchkula as per Hindu rites and ceremonies against the wishes of respondents No.4 to 6 and the petitioners are apprehending threat to their life and liberty at their instance.

In support of the averments made in the petition, the petitioners have also enclosed photographs taken at the time of their marriage.

Notice of motion restricted to respondents No.1 to 3 only.

Pursuant to supply of advance copy, Mr. P.S. Walia, Asstt. AG, Punjab has appeared and accepted notice on behalf of respondents No.1 to 3.

Learned counsel for the petitioners states that representation dated 13.03.2021 (Annexure P-7) was made to the Commissioner of Police, Amritsar seeking necessary protection but no action has been taken so far in the matter and prays

for issuance of direction in this regard.

Learned State counsel has no objection if appropriate direction for providing requisite protection to the petitioners is given.

Without examining the question of legality and validity of the marriage and expressing any opinion thereon, the petition is disposed of with the directions to respondent No.2-Commissioner of Police, Amritsar to look into the grievances of the petitioners as set out in the petition and also expressed in the representation (Annexure P-7) and take appropriate action for protection of their life and liberty as may be warranted by the circumstances.

However, it is clarified that in case any criminal case has been/is registered against petitioner No.2, then nothing in this order shall be construed as a bar for taking of appropriate action by the police authorities against him in respect thereof in accordance with law.

The Registry of this Court is directed to send a copy of this order along with copy of the petition and above-said representation to respondent No.2-Commissioner of Police, Amritsar for requisite compliance.